

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA No.404/2018

In

CP No.3/Chd/Pb/2018

In the matter of:

Jiwan Kumar Bansal
Versus

...Petitioner

Ganpati Townships Ltd. & Ors.

...Respondents

Present: Mr. Anand Chhibbar, Senior Advocate with Mr. Mast Ram,
Practising Company Secretary & Mr. Vaibhav Sahni, Advocate
for the petitioner

The matter was referred to Mediation on 25.09.2018 which has been failed. The learned counsel for the petitioner submits that the main petition is already fixed for 09.10.2018. Earlier on 12.01.2018 when the matter was taken up the respondent Nos.1 to 3 had undertaken not to remove the petitioner as director of the company or to change the shareholding or to alienate immovable property and assets of the company till the next date of hearing. The interim directions were to continue in the meanwhile, when the matter was fixed for 26.03.2018.

Notice of this application to the respondents for 09.10.2018 the date already fixed. The interim directions as aforesaid to continue in the meanwhile. Any other decisions to be taken in the Annual General Meeting shall be subject to merits of this application. Service 'Dasti' only. Copy of the order be supplied to the petitioner under the signatures of Bench Officer.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 28, 2018
Anchal